

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1085  
ANSWERED ON:07.03.2007  
SALE OF GOODS AFTER THEIR EXPIRY DATE  
Malhotra Prof. Vijay Kumar;Pandey Dr. Laxminarayan

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether imported goods like chocolates, wafers, chips etc. are being sold in different parts of country even after the lapse of their expiry date as reported in Hindustan dated January 4, 2007;
- (b) if so, the details thereof and reaction of the Government thereto;
- (c) the action taken against those responsible; and
- (d) the preventive measures being taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

- (a) & (b) No such complaint regarding sale of imported food stuffs after lapse of their expiry date has been received in this Ministry.
- (c) and (d) The implementation of the PFA Act, 1954 and Rules framed thereunder are entrusted with the Food (Health) Authorities of the States/U.Ts. They have been instructed to lift samples of imported food articles sold in the market and take action including prosecution of offenders in the cases where the samples are found to be adulterated/misbranded or violating the labeling provisions of the PFA Act, 1954 and Rules framed thereunder.  
Further, as a preventive measure, in the Department of Commerce has issued a Notification under Sec. 5 of the Foreign Trade (Development and Regulation) Act, 1992 that all edible/food products, domestic sale and manufacture of which are governed by Prevention of Food Adulteration Act, 1954 shall also be subject to the condition that at the time of importation, the products are having a valid shelf life of not less than 60% of its original shelf life.